

subjects as per Entries 1 and 2 of List-II – State List of the Seventh Schedule of the Constitution of India. The basis responsibility for the maintenance of law and order including the safety of places of worship, therefore, rests with the State Governments.

Irregularities in Recruitments in Central Warehousing Corporation

946. SHRI CHANDRASHEKHAR SAHU : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have received complaints regarding irregularities made in recruitments in Central Warehousing Corporation during the last one year;

(b) if so, the details thereof;

(c) whether an enquiry has been conducted in this regard:

(d) if so, the details thereof and the outcome thereof: and

(e) the action taken by the Government against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes, Sir.

(b) The complaints mainly pertain to alleged impropriety in recent selections, leakage of question papers demand of illegal gratification, irregularity in interviews and also against filling up certain posts by direct recruitment.

(c) to (e) Complaints about recruitment have been examined by the Corporation and it has been found that the appointments were made in accordance with staff Regulations. No substance has been found in complaints about the alleged demand of illegal gratification also.

The complaints relating to leakage or question papers and irregularity in interviews for the post of Dy. Manager (Accounts) are still under investigation by the Corporation and suitable action will be taken on completion of the investigation.

Enquiry Against Petrol Pumps

947. SHRIMATI OMVATI DEVI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received complaints that all the petrol pump owners in Darbhanga in Bihar do not furnish any receipts;

(b) if so, the details thereof;

(c) whether the Government have conducted any enquiry in this regard and propose to take action against them;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No complaint has been received regarding non-issuance of receipts on purchase of goods at petrol pumps in Darbhanga in Bihar.

(b) to (e) Do not arise.

Inclusion of Various Tribes in the List of Scheduled Tribes

948. SHRI FAGGAN SINGH KULESTE : Will the Minister of SOCIAL JUSTICE & EMPOWERMENT be pleased to state:

(a) whether the State Government represented the Union Government to include different tribes in the list of scheduled tribes;

(b) if so, the details thereof;

(c) whether Panika tribe of Madhya Pradesh covered under Scheduled Tribe before 1972 is still continued to be in the category of Scheduled Tribe;

(d) if not, the reasons therefor; and

(e) the districts where this Tribe is not covered under the list of Scheduled Tribe?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) 691 proposals have been received to include various communities in the list of Scheduled Tribes.

(c) Yes Sir. Panika Tribe is listed as Scheduled Tribe in the Chhatarpur, Datla, Panna, Rewa, Satna, Shahdol, Sidhi and Tikamgarh districts.

(d) Does not arise.

(e) Panika Tribe is not covered in the list of Scheduled Tribes of Madhya Pradesh in Districts other than those mentioned in (c) above.

Exploitation of Labourer

949. SHRI MAHENDRAJEET SINGH MALVIYA : Will the Minister of LABOUR be pleased to state: